21870

- (c) The question has since been considered in consultation with the Law Ministry. The lessee is liable to pay royalty on timber actually exported and also on the difference between the quantities fixed as ceiling export and the quantity extracted during any particular year. He also liable to pay royalty on firewood and all forest produce other than timber. In this connection the question of revising the ceilling figures guaranteed under the Agreement under consideration
- (d) The amount claimed so far from the lessee is in respect of the quantity of timber extracted Nο royalty has yet been claimed in respect of the shortfalls between guaranteed quantity and the quantity extracted pending a decision on the question of revision of the ceiling figures guaranteed under the Agree-The question of waiver withdrawal does not arise at this stage.

PAPERS LAID ON THE TABLE

FOURTEENTH REPORT OF THE LAW COM-MISSION AND Papers connected THEREWITH

THE DEPUTY MINISTER OF LAW (SHRI R. M. HAJARNAVIS): Sir, I beg to lay on the Table a copy each of the following papers:-

- (i) Fourteenth Report Ωf Law Commission on the Reform of Judicial Administration (Volumes I and II).
- (ii) Summary of Recommendations contained the in Fourteenth Report of the Commission.
- (iii) Classified Recommendations of the Fourteenth Report of the Commission.

[Placed in Library. See No. LT-1244/59 for (i) to (iii).]

NOTIFICATION PUBLISHING AN AMEND-THE DISPLACED PERSONS (COMPENSATION AND REHABILITATION) **RULES. 1955**

on the Table

THE MINISTER OF REHABILITA-TION AND MINORITY AFFAIRS (SHRI MEHR CHAND KHANNA): Sir. I beg to lay on the Table, under subsection (3) of section 40 of the Displaced Persons (Compensation Rehabilitation) Act, 1954, a copy the Ministry of Rehabilitation Notification G.S.R. No. 163/R. Amdt. XXX dated the 27th January, 1959. publishing an amendment in the Displaced Persons (Compensation Rehabilitation) Rules, 1955. [Placed in Library, See No. LT-1225/59].

PUBLISHING NOTIFICATION AMEND-MENTS IN THE TRIPURA MOTOR VEHICLES **Rules**, 1954

MINISTER OF TRANSPORT AND COMMUNICATIONS (SHRI S. K. PATIL): Sir. I beg to lay on the Table, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, copy each of the following Notifications publishing certain amendments in the Tripura Motor Vehicles Rules, 1954, issued by the Tripura Administration: -

- (i) Notification No. F. IV(70)-MV/58, dated the 31st October, 1958.
- No. MV/III-(ii) Notification 123/58, dated the 3rd December, 1958.
- (iii) Notification No. F. V(1)-MV/ 57, dated the 31st December, 1958.
- (iv) Notification No. F. V(1)-MV/ 57, dated the 31st December, 1958.

[Placed in Library. See No. LT-1256/59 for (i) to (iv).]